

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Cr1) No(s).7263/2011

KAILASH SINGH & ANR.

Petitioner(s)

VERSUS

STATE OF BIHAR & ANR.

Respondent(s)

(With appln(s) for c/delay in filing SLP,stay and office report)

Date: 25/11/2011 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Anupam Lal Das,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Issue fresh notice with dasti service on both
unserved respondents, which is permitted to be served
through the nearest Civil Court/Trial Court where private
parties are concerned and through Mr Anant Sharma, appearing
on behalf of Mr Gopal Singh, standing counsel who wants to
appear in the matter for respondent No.1, on receipt of
pleadings, if spare copies are filed before 9.12.2011, else
list before the Hon'ble Judge in Chamber for non-
prosecution.

List again on 16.1.2012.
(S.G. SHAH)
REGISTRAR

hj